

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066  
CUSTOMS APPEAL BRANCH

Appeal No. C/774 /2007

Date 04/02/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S NARAYAN EXPORTS  
PLOT NO ,65,VILLAGE KUTANA, NEAR DRAM, NO 8,  
BHIVANI ROAD ROHTAK

M/S NARAYAN EXPORTS

Appellant

Vs  
Respondent

C.C.E. ROHTAK

I am directed to transmit herewith a certified copy of Final order No. C/15/08 Customs dated 30/1/08  
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

4 Stay Order No C/18/08

Assistant Registrar  
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. ROHTAK

SCO NO,6 SECTOR 1, ROHTAK.

2. Adv. / Consult

MR.PRADEEP JAIN,ADVOCATE

34 GUJRAT VIHAR, VIKAS MARG, DELHI-92

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg, 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi


11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

  
Assistant Registrar  
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE  
TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO. 2, R.K. PURAM,  
NEW DELHI**

**COURT -II**

**C/STAY APPLICATION No. 2898/07 in &  
CUSTOMS APPEAL No. 774 of 2007**

[Arising out of Order-in-Original No. 17/Comm.RP/07/Cus dated 12.6.2007 passed by the Commissioner, Central Excise, Rohtak]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President,  
Hon'ble Mr. T.V. Sairam, Member (Technical)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	↓ ~ ↓
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Narayan Exports

Appellants

Vs.

CCE, Rohtak

Respondent

Appearance:

None for the appellants,

Shri A.P. Singh Suri, SDR, for the Revenue. ..

**Coram:**

Hon'ble Mr. S.S. Kang, Vice President,  
 Hon'ble Mr. T.V. Sairam, Member (Technical)

**Date of Hearing: 30.1.2008**

FINAL ORDER NO. C/15/08 dated 30/1/08  
 Stay Order NO C/18/08

**Per S.S. Kang:**

When the case was called, none appeared for the appellants. Registry issued a defect memo on 29.11.2007 to the appellants to remove the defects in appeal. It was specifically stated in the defect memo that if defects as stated are not removed by 20<sup>th</sup> December, 2007 appeal papers will be returned to the appellants. As the appellants have neither appeared nor defects are removed, appeal as well as stay application are dismissed.

(Dictated & pronounced in the Open Court.)

(S.S. KANG)  
 VICE PRESIDENT

(T.V. SAIRAM)  
 MEMBER (TECHNICAL)

Dated 1<sup>st</sup> February, 2008

RK